

IN THE HIGH COURT OF JHARKHAND AT RANCHI
L. P. A. No. 496 of 2019

The Principal Secretary, Health and Family Welfare Department,
Govt. of Jharkhand, Ranchi **Appellant**

Versus

Dr. Jyotish Chandra Singh & Ors. **Respondents**

CORAM: HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD

For the Appellant : Mr. Mukesh Kr. Sinha, Sr. S.C.-I

For the Respondents : Mr. Anil Kr. Sinha, Sr. Advocate

Oral Order

10 / Dated : 26.03.2021

It is regretted that no affidavit has been filed on behalf of the appellant though this case is listed on the basis of the statement made before this Court by learned counsel appearing for the appellant.

Every time when the matter is called out it is submitted by the learned counsel that he has received the instruction last evening and that is why the affidavit could not be filed.

We regret that such type of practice is continuing.

By way of last indulgence, time is granted to the appellant to file affidavit. However, we impose a cost of Rs.5000/- for wasting the Court's time. The said cost is to be paid to the High Court Legal Services Committee within a period of two weeks.

Put up this matter on 16.04.2021.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)